

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21065 of 2018

(Arising out of Order-in-Original No. MYS-EXCUS-000-COM-GVK-07-
2017-18 dated 09/04/2018 passed by the Commissioner of Central Tax,
Mysore Central Tax Commissionerate, Mysore)

Karnataka State Open University

(KSOU), Mukthagangothri, 4th Cross,
2nd Stage, Gokulam, Hunsur Road,
Mysuru – 570 006
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Mysuru Commissionerate**

No. S1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru – 570 011
Karnataka

Respondent(s)

Appearance:

Mr. Vageesh Hegde, CA
No. 41, Vijayashree, 7th Main, Yadavagiri
Mysore – 570 020
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20743 / 2020

Date of Hearing: 20/10/2020

Date of Decision: 20/10/2020

Per : Bench

Learned CA for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **20/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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